

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Original Application No. 61 of 2020 (SZ) with O A 54/2020 (SZ)

IN THE MATTER OF

S.P. Surendranatha Karthik

Applicant.

And

The Secretary,  
Indian Railway Welfare Organization & others.

...Respondent(s)

BEFORE THE HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL  
MEMBER &  
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

STATUS REPORT OF  
AVADI CITY MUNICIPAL CORPORATION

Filed by  
R. GOPINATH, ADVOCATE,  
Standing Counsel  
Avadi City Municipal Corporation.

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Certify that all papers mentioned above are true copies.  
Dated at Chennai on this the 13<sup>th</sup> day of January, 2022.

  
Counsel Respondent No.9

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**AVADI CITY MUNICIPAL CORPORATION**  
**STATUS REPORT FOR AMBATTUR LAKE**

O.A. NO. 61 OF 2020 (SZ) WITH O.A. NO. 54 OF 2020 (SZ).

<b>Status on compliance of Short Term Plan as recommended by the Joint Committee Pertaining to the Commissioner, Avadi City Municipal Corporation</b>			
<b>S.No. as per the Joint Committee Report</b>	<b>Description of Work</b>	<b>Department</b>	<b>Present Status</b>
1.	Construction of sump in Moondru nagar and Ganapathy nagar area in Thirumullaivoyal Village and dispose of the sewage periodically.	Commissioner, Avadi City Municipal Corporation	<p>Construction of sump at Periyar nagar, Jeeva street, Kennedy street, NSK street, Theresa street and Nehru street in ward no 15 at Moondru Nagar area in Thirumullaivoyal Village work has been awarded to contractor with cost of Rs 11.00 lakhs. The above said work was unable to execute by the contractor due to ground water level increased due to rain in that area.</p> <p>As per the Director of Municipal Administration, Administration Sanction received for 40 KLD Mini Sewage treatment plan work for Ambattur Lake (Thirumullaivoyal-CTH Road) at an Estimate cost of Rs 110.00 Lakhs vide Roc No 19089/2021/SS2 dated 14.12.2022 under Capital grant fund 2021-22. Now Tender placed for the Grey Water Treatment Plant work (40 KLD) on 19.01.2023.</p> <p>Expected date of commencement of work will be in the month end of January 2023. Execution periods may be 3 months for Sewage treatment plan work may be completed on or before 30.04.2023.</p>
2.	Providing drainage facilities for the residents of Moondru Nagar and Ganapathy Nagar area in Thirumullaivoyal Village.	Commissioner, Avadi City Municipal Corporation	In order to achieve 100% UGSS in Avadi City Municipal Corporation area, preparation of Detailed Project Report for the UGSS leftout area survey work and preliminary work has been completed by the Tamilnadu Water Investment Company Ltd. Land identification

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			for pumping stations and STPs is in progress. After completion of land identification, the DPR with cost estimation will be prepared by the Tamil Nadu Water Investment Company Ltd., for further approvals. The entire scheme planned to complete on or before 2025.
3.	Ward No. 15 Jothi Nagar residents drainage water and grey water discharging to Ambattur Lake.	Commissioner, Avadi City Municipal Corporation	In order to stop the Drainage water entering in to Ambattur lake, Providing UGSS connections to households has been started where ever UGSS line available, the same will be completed by 31.03.2023.
4.	Ward No. 10, 11, 12 Cholambedu Main road residents drainage water and grey water discharging to Ambattur lake.	Commissioner, Avadi City Municipal Corporation	In order to stop the Drainage water entering in to Ambattur lake. Providing UGSS connections to households has been started where ever UGSS line available, the same will be completed by 31.03.2023.

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**Status on compliance of Long Term Plan as recommended by the Joint Committee  
Pertaining to the Commissioner, Avadi City Municipal Corporation:**

1.	Construction of Underground Sewerage System (UGSS) for Moondru nagar and Ganapathy nagar area in Thirumullaivoyal Village.	Commissioner, Avadi City Municipal Corporation	In order to achieve 100% UGSS in Avadi City Municipal Corporation area, preparation of detailed project report for the UGSS leftout area survey work has been completed by the Tamilnadu Water Investment Company Ltd., Survey work and preliminary DPR preparation works completed. Land identification for pumping stations and STPs is in progress. After completion of land identification, the DPR with cost estimation will be prepared by the Tamil Nadu Water Investment Company Ltd., for further approvals. The entire scheme planned to complete on or before 2025.
2.	Construction of Underground Sewerage System (UGSS) for Ward No. 15 Jothi Nagar residents.	Commissioner, Avadi City Municipal Corporation	In order to achieve 100% UGSS in Avadi City Municipal Corporation area, preparation of detailed project report for the UGSS leftout area survey work has been completed by the Tamilnadu Water Investment Company Ltd., Survey work and preliminary DPR preparation works completed. Land identification for pumping stations and STPs is in progress. After completion of land identification, the DPR with cost estimation will be prepared by the Tamil Nadu Water Investment Company Ltd., for further approvals. The entire scheme planned to complete on or before 2025.

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3.	Construction of Underground Sewerage System (UGSS) for Ward No. 10, 11, 12 Cholambedu Main road residents	Commissioner, Avadi City Municipal Corporation	<p>In order to stop the Drainage water entering in to Ambattur lake. Providing UGSS connections to households has been started where ever UGSS line available, the same will be completed by 31.03.2023.</p> <p>UGSS projects taken over process completed. Trail run under progress. After completion of trail run UGSS for Households will be started. The connections will be given where ever UGSS Provisions available.</p> <p>In order to mitigate the 100% UGSS connections in Avadi City Municipal Corporation limit, Preparation of Detailed Project Report for the left out area work order issued to TWIC and the work is under progress. The entire project will be completed by 2025.</p>
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~~Commissioner,  
Avadi City Municipal Corporation~~

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13/1/23

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ஆவடி மாநகராட்சி

மாநில ஒப்பந்தப்புள்ளி செய்திமலர் ஒப்பந்தப்புள்ளி அறிவிப்பு (விருப்ப கருத்துரு)  
(இரண்டு உறைமுறை)

1.	ஒப்பந்தப்புள்ளி கோரும் அலுவலரின் பதவி மற்றும் முகவரி	:	ஆணையாளர் ஆவடி மாநகராட்சி.								
2.அ	பணியின் பெயர்	:	எண் பணி விபரம்								
			1 மூலதன மானிய நிதி (Capital Grant Fund 2021-22) திட்டம் ஆவடி மாநகராட்சி எல்லைக்குட்பட்ட பகுதியில் அமைந்துள்ள சி.டி.எச் சாலை அம்பத்தூர் ஏரியில் புதியதாக 40 KLD கொள்ளவு கொண்ட கழிவுநீர் சுத்திகரிப்பு நிலையம் அமைத்தல்								
			2 ஆவடி மாநகராட்சி எல்லைக்குட்பட்ட பகுதியில் அமைந்துள்ள வெங்கடாசலம் நகர் பூழல் ஏரியில் புதியதாக 40 KLD கொள்ளவு கொண்ட கழிவுநீர் சுத்திகரிப்பு நிலையம் அமைத்தல்								
			3 ஆவடி மாநகராட்சி எல்லைக்குட்பட்ட பகுதியில் அமைந்துள்ள சி.டி.எச் சாலை- விளிஞ்சியம்பாக்கம் ஏரியில் (3 எண்கள்) புதியதாக 20 KLD கொள்ளவு கொண்ட கழிவுநீர் சுத்திகரிப்பு நிலையம் அமைத்தல்								
2.	பணி செய்ய வேண்டிய இடம்	:	ஆவடி மாநகராட்சி எல்லைக்குட்பட்ட பகுதி								
3.	ஒப்பந்த படிவத்தை இலவசமாக பதவிறக்கம் செய்திட வேண்டிய இணையதளம்	:	<a href="https://tntenders.gov.in">https://tntenders.gov.in</a> 04.01.2023 காலை 11.00 மணி முதல் 19.01.2023 மாலை 3.00 மணி வரை								
4	முன் வைப்புத் தொகை	:	<table border="1"> <thead> <tr> <th>வ எண்.</th> <th>முன்வைப்புத் தொகை ரூ</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>1,10,000/-</td> </tr> <tr> <td>2</td> <td>1,10,000/-</td> </tr> <tr> <td>3</td> <td>1,50,000/-</td> </tr> </tbody> </table>	வ எண்.	முன்வைப்புத் தொகை ரூ	1	1,10,000/-	2	1,10,000/-	3	1,50,000/-
வ எண்.	முன்வைப்புத் தொகை ரூ										
1	1,10,000/-										
2	1,10,000/-										
3	1,50,000/-										
5.	ஒப்பந்தப்புள்ளி கலந்தாய்வு முன்னோட்ட கூட்டம் நடைபெறும் இடம், தேதி மற்றும் நேரம்	:	10.01.2023 காலை 11:00 மணி ஆவடி மாநகராட்சி.								
6.	ஒப்பந்த படிவம் சமர்ப்பிப்பதற்கான இறுதி தேதி, நேரம் மற்றும் இடம் ( இணைய தளம் மூலமாகவும் ஒப்பந்தப்புள்ளி சமர்ப்பிக்கலாம்)	:	19.01.2023 மாலை 3.00 மணி வரை ஆவடி மாநகராட்சி, ஒப்பந்தப்புள்ளி படிவம் சமர்ப்பிக்கப்பட வேண்டிய நாள் விடுமுறை தினமாக அறிவிக்கப்படும் பட்சத்தில், அதற்கு அடுத்த வேலை நாளில் அதே நேரத்தில், அதே இடத்தில் ஒப்பந்தப்புள்ளியும் பெறப்பட்டு திறக்கப்படும்.								
7.	ஒப்பந்தப்புள்ளி திறக்கப்படும் நாள். நேரம் மற்றும் இடம்	:	19.01.2023 மாலை 3.30 ஆவடி மாநகராட்சி ஒப்பந்ததாரர் தேர்வு தொழில்நுட்பரீதியாக தகுதி பெறும் ஒப்பந்தப்புள்ளிதாரர்களுக்குள் குறைந்த ஒப்பந்தப்புள்ளி தொகை அடிப்படையில் தேர்வு செய்யப்படும்								
8.	ஒப்பந்தப்புள்ளி கோரும் அலுவலர் தெரிவிக்க விரும்பும் இதர முக்கிய விவரம்	:	ஒப்பந்தப்புள்ளி படிவத்தில் பார்க்கவும். ஒப்பந்தப்புள்ளி குறித்த இதர விவரங்களை அலுவலக வேலை நேரத்தில், வேலை நாட்களில் ஆவடி மாநகராட்சி அலுவலத்தில் கேட்டு தெரிந்து கொள்ளலாம்.								

ஆணையாளர்  
ஆவடி மாநகராட்சி  
21/1/23

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**Proceedings of the Director of Municipal Administration, Chennai - 28,**  
**Present : P. Ponniah, I.A.S.,**

**Roc.No.19089/2021/SS2**

**Dated: 14.12.2022**

**Sub:** Capital Grant Fund 2021-22 - **Avadi Corporation** -  
Works approved by Empowered Committee -  
**Administrative sanction** - accorded- Reg.

- Read:**
1. G.O.(D) No. 334 ,Municipal Administration & Water Supply(Election) Department dated 03.08.2016.
  2. Minutes of the Meeting of the Empowered Committee for Capital Grand Fund and O & M Gap Filling Fund 2021-22 held on 10.11.2021.
  3. This office Proceeding Roc.No.19089/2021/E2, Dated:19.11.2021.
  4. Circulation Minutes approved by the Empowered Committee dated:12.12.2022

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**ORDER:**

In the reference 2<sup>nd</sup> read above, Government has communicated the copy of the Minutes of the Empowered Committee Meeting held on 10.11.2022 for the Capital Grant and Operation & Maintenance Gap Filling Fund for the year 2021-22.

Under Capital Grant Fund 2021-22 Rs.10.00 Crore has been approved by Empowered Committee for upgradation of existing fish and vegetable market at Avadi Corporation and Administrative Sanction has been accorded Vide reference 3<sup>rd</sup> cited. (CGF Grant Rs.5.00 Crore + PPP Mode Rs.5.00 Crore). Due to land issue, the above said market upgradation work, could not be commenced.

The Commissioner Avadi Corporation has submitted the alternate proposals and those projects has been approved by the technical wing of this office to an amount of Rs.496.55 Lakhs.

In exercise of the powers conferred in the Government order 1<sup>st</sup> read above and approval accorded by the Empowered Committee for CGF by its minutes of the meeting vide reference 4<sup>th</sup> read above, Administrative Sanction is hereby accorded for the works attached In the annexures.



The works should be commenced Immediately by following the TTT Act 1998 and relevant rules 2000 without any delay with the condition that any necessary approval from other Government Departments etc., should be obtained before submitting for the technical sanction from the competent authority.

**Fund Release:**

50% of the funds will be released on issuing the work order to the successful bidder. 40% of the funds will be released based on the further progress of the work. Remaining 10% of funds will be released after submitting the completed work photos, UC and CR.

**The following Conditions should be adopted by the ULB in addition to the existing provisions / guidelines already issued.**

- The Corporation should not change the work or scope of the approved work without the approval of Director of Municipal Administration.
- The tenders should be finalized duly observing the Tamil Nadu Transparency in Tenders Act, and all other relevant rules in force.
- As the G.O.599, Finance (Salaries) Dept, Dt 28.12.2007, all tenders exceeding Rs.10 lakh in value shall provide for submission of tenders by e-procurement (e-tender) mode also. Hence, the Commissioners shall also upload the e-tender documents in [www.tntenders.gov.in](http://www.tntenders.gov.in)
- As per the G.O (Ms) No.158, Municipal Administration and Water Supply (MC.4) Department; Dated:02.11.2022, necessary Technical Sanction should be obtained from the competent authority.
- Newspaper advertisements for tenders for these road works shall be issued by the tender inviting authorities in Corporations.
- The Commissioner concerned shall send the tender notification to all the registered contractors of the ULBs as well as contractors of other departments such as Highways, PWD, TNHB, etc.
- Publish the tender notification in the State / District Tender Bulletin (as applicable) and publish the tender documents in all relevant website.
- The Commissioners should take photographs of each of the works during execution and after completion should maintain an album for the roads taken up under this fund.
- All the works should be completed within the time line prescribed. In the event of undue delays in the finalization of tenders or

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commencement of works or completion of works or the works implemented being of poor quality, the Sanctioning Committee reserves the right to cancel this sanction order wholly or in part, and reallocate the funds from such poorly performing Corporation to other better performing Corporations/ Municipalities.

- If there are any savings in the amount allotted for the ULB, ULB shall not take up new works on its own. If it is raised, the Commissioner shall send a new proposal to the Director of Municipal Administration for placing the proposal before the Sanctioning Committee for its approval.

The receipt of the proceeding should be acknowledged.

Encl: As above.

*Arvi*  
14/12/22  
Director of Municipal Administration

To:

The Commissioner,  
Avadi Corporation.

*BSJ*  
14/12/22

Copy to:

1. C.E / S.E /EE/ AEE / AE / D'man of this office.
2. Assistant  
'IT' Section of This office.
3. "SS2" Stock File.

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**Directorate of Municipal Administration,**  
**Chennai-28**

**Roc.No.19089/2021/SS2,**

**Dated: 14.12.2022**

**Annexure - II**

<b>Sl. No.</b>	<b>Name of the work</b>	<b>Approved Project Cost (Rs. in lakhs)</b>
1	Supply,delivery and commissioning of purification equipment with grey water treatment plant at CTH Road - Ambattur lake (40 KLD Capacity)	110.00
2	Supply,delivery and commissioning of purification equipment with grey water treatment plant at CTH Road - Villijambakkam lake (20 KLD Capacity) (3 Nos)	150.00
3	Supply,delivery and commissioning of purification equipment with grey water treatment plant at Venkatachalam nagar - Puzhal lake 40 KLD Capacity)	110.00
	<b>Total</b>	<b>370.00</b>

*we*  
14/12/22  
**Director of Municipal Administration**

*CSA*  
14/12/22

**NATINAL GREEN TRIBUNAL  
CHENNAI**

**OA Nos.61 & 54/2020 (SZ)**

Suo Moto

Applicant

State & others

..Respondents.

M/s. R. GOPINATH-549/2005  
Counsel for Respondent-9

**STANDING COUNSEL FOR  
AVADI CITY MUNICIPAL CORPORATION.**

**9840889987**